

**IN THE NATIONAL COMPANY LAW TRIBUNAL,
NEW DELHI COURT III**

Item No. 311

IA-74/2024 IA-1904/2024

In

IB-775(ND)/2022

IN THE MATTER OF:

M/s. Vinay Rai Personal Guarantor through Mr. Prabhat Ranjan Singh

.....APPLICANT/PETITIONER

SECTION

U/s 94(1) of IBC, 2016

Order delivered on 05.07.2024

CORAM:

SHRI BACHU VENKAT BALARAM DAS, HON'BLE MEMBER (JUDICIAL)

SHRI ATUL CHATURVEDI, HON'BLE MEMBER (TECHNICAL)

PRESENT:

For the Applicant : Mr. Kaustuh Sinha, Ms. Surbhi Mehra,
Mr. Bishwa Bandhu, Mr. Abhishek Sinha, Advs.
Mr/Ms. Shreyas Mehrotra, Advocate.

For the Respondent : Mr. Ashish Aggarwal, Nalin Dhingra, Advs.
Mr. Amit Mahaliyan, Adv for Respondent No. 3
(ASREC India Ltd - Creditor)

For the RP : Mr. Prabhat Ranjan Singh, RP

HYBRID HEARING (PHYSICAL & VC)

ORDER

IA-74/2024:-

The Resolution Professional appearing in person has stated that he has filed a memo indicating the names and addresses of the creditors which are 12 in numbers pursuant to the order dated 11.06.2024 out of which the Respondent No. 1 (IFCI Limited), Respondent No. 6 (Technology Development Board) and Respondent No. 12 (ASREC India Limited) have filed their response to the Report of Resolution Professional.

The Resolution Professional is directed to serve a copy of this application along with this order to the remaining Creditors by all modes and file proof and affidavit of service within one week. The Creditors are directed to file response within one week after receipt of the notice.

List the matter on **31.07.2024.**

IA-1904/2024:-

Pleadings are complete.

List the matter on 31.07.2024 for arguments.

**Sd/-
(ATUL CHATURVEDI)
MEMBER (TECHNICAL)**

**Sd/-
(BACHU VENKAT BALARAM DAS)
MEMBER (JUDICIAL)**

Shammy
05.07.2024